

(c) if so, the details thereof;

(d) whether the supply position is monitored periodically; and

(e) if not, the steps taken to maintain regular supply to domestic consumers?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As per existing policy, appointment of distributors is made through the process of advertisement of locations included in the Marketing Plans, and selection on the basis of interview by Oil Selection Boards of candidates meeting eligibility criteria relating to nationality, age, educational qualification, residence, income and multiple dealership norms. Reservation is provided for the following categories :

SC/ST	—	25%
Physically Handicapped	—	7½%
Freedom Fighters	—	3%
Defence	—	7½%
Outstanding sports persons	—	2%
Open	—	55%

In addition a few dealerships/Distributorship are also allotted under discretionary powers of the Government on compassionate grounds.

(b) and (c) At present LPG Distributorships are opened in towns having population of 20,000 and above subject to economic viability and product availability. Keeping in view the expected increase in availability of product and the demand from the smaller towns, it has been decided by the Government to extend LPG marketing to other towns by extending the area of operation to the adjoining villages. Orders have been issued that potential of the adjoining villages will also be taken into consideration for planning the LPG distributorships in future.

(d) Yes, Sir.

(c) Does not arise. However, full demand of LPG of registered customers is, by and large, being met in full.

Cellular Mobile Telephone Services

*316. SHRI SANAT KUMAR MANDAL :
SHRI S.M. LALJAN BASHA :

Will the Minister of THE COMMUNICATIONS be pleased to state :

(a) whether the Department of Telecommunication has slashed the rent and registration fee for private cellular operators by around Eighty percent;

(b) if so, the rationale behind this;

(c) its impact on the Department's revenue;

(d) whether the financial bids for cellular mobile telephone services have since been opened;

(e) if so, the names of the successful bidders and the areas allocated to them; and

(f) the terms and conditions on which these firms will operate the services?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) No, Sir. The rent to be charged from private cellular operators has not been reduced. There is no registration fee. Only the registration deposit which is refundable with interest has been changed from OYT category to general category.

(b) and (c) Does not arise in view reply to 'a' above.

(d) Yes, Sir. The financial bides have been opened on 5th August, 1995.

(e) The financial bids are under evaluation. The names of the successful bidders and areas to be allocated to them will be known after the financial bids are evaluated and award of licences is decided.

(f) The broad terms and conditions are as follows :

- (i) The licensee shall provide the service within 12 months of the issuance of there licence.
- (ii) The service shall conform to the Group Special Mobile (GSM) standard.
- (iii) The services will be provided within the ceiling tariffs fixed by the Department.
- (iv) The licensee will pay a licence fee to the Government in addition to the access and junction charges of Department of Telecom.
- (v) The licensee will also pay wireless licence fee, WPC Royalty, GSM MoU charges etc.
- (vi) the licensee will cover atleast 10% of the District headquarters in the first years and the 50% of the district headquarters within 3 years.

Irrigation Schemes

317. SHRI SHIV SHARAN VERMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the major and medium irrigation projects of Uttar Pradesh pending with the Union Government for clearance;

(b) the details of project out of these being evaluated from the technical and financial points of view by the Central Water Commission;

(c) the details of the projects for which the State Government has to comply with the observations of various Central Appraising Agencies; and

(d) the action being taken by the Union Government about those projects for which the State Government has

compiled with the observations made by the Central Appraising Agencies?

THE MINISTER OF WATER RESOURCES AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) to (b) A Statement is attached.

STATEMENT

Sl. No.	Name of Project	Estimated Cost (Rs. in crores)	Benefits in Th. Ha.	Date of Receipt in CWC	Status
1	2	3	4	5	6

I. Project put up to the Advisory Committee & Accepted Subject to Observation.

1.	Bewar Feeder Distt. benefitted Etah.	27.91	9.80 (Addl.)	9.9.88	Considered and accepted by the Advisory Committee on 28th April, 1992 for Rs. 27.91 crores subject to the clearance by Ministry of Environment & Forest from environmental angle. Ministry of Environment and Forest advised the State Government in May, 1993 to implement certain measures.
2.	Increasing Capacity of Zaman a pump Canal, Distt. benefitted Gazipur	39.81	31.82 (Addl.)	22.4.83	Considered and accepted by the Advisory Committee on 28th April, 1992 for Rs. 39.81 crores subject to clearance by Ministry of Environment & Forest from environmental angle.
3.	Raising of Maja Dam Distt. benefitted Allahabad, Mirzapur	52.18	17.88 (Addl.)	31.3.92	Short note considered by the Advisor Committee on 26-3-93 and committee advised State Government to complete this project for this finalised cost of Rs. 52.18 crores which includes cost for compensatory afforestation for which proposals are being framed and submitted.
4.	Bansagar canals Distt. benefitted Allahabad and Mirzapur	190.27 (excluding share cost of dam & common works)	150.13	16.6.89	Supplementary Note considered and accepted by the Advisory Committee on 27th January, 1994 for Rs. 190.27 crore subject to clearance by Ministry of Environment & Forests and concurrence of State Finance Department.
5.	Rajghat Canals Distt. benefitted Jhansi & Lalitpur	126.43	138.66 (Addl.)	27.9.88	Considered and accepted by the Advisory Committee in Nov. 1993 for 126.43 crore subject to forest clearance and concurrence of the State Finance Department.

1	2	3	4	5	6
6.	Lining of Channels in Bundelkhand and Bhagalkhand region Distt. benefited : Allahabad, Benda, Jhansi, Lalitpur Mirzapur & Benaras.	57.37	27.78 (Addl.)	6.5.92	Considered and accepted by the Advisory Committee in its 58th meeting held on 24th June, 94 for Rs. 57.37 crore subject to obtaining of Environmental clearance, concurrence of State Finance Department and assuring of adequate funds for quick completion of the project.
7.	Maudha Dam distt. benefitted Hamirpur	66.82	27.70	21.3.90	Considered and accepted by the Advisory Committee in November, '79, for Rs. 26.75 crores subject to certain observations. Cost is finalised for Rs. 95.93 crores at 1991-92 price level. Irrigation Planning of the scheme is yet to be finalised. Clearance from Ministry of Environment & Forest also required.
Medium					
1.	Providing Kharif Channels in Hindor Krishni Doab Distt. benefited. Meerut & Muzafarnagar.	15.35	3.00	30.3.93	Considered and accepted by the Advisory Committee on 27th January '94 for Rs. 15.53 crore subject to certificate from State Forest Department regarding non-involvement of forest land and concurrence of State Finance Department.

II. Project Under Correspondence

1.	Chittaurgarh Res. Distt. benefitted : Gaunda	30.33	11.83	28.10.93	Irrigation and cost aspect are yet to be finalised by the State Authorities.
2.	Jarauli Pump Canal Distt. benefitted : Fatehpur and Allahabad	27.54	46.45	8.11.93	The scheme is under appraisal in Central Water Commission and other Central Appraising Agencies.

NOTE : Clearance of Projects depends upon how soon the State Government complies with the observations of the Central Appraising Agencies.

Special Assistance of States

*318. SHRI CHHITUBHAI GAMIT :
SHRI GABHAJI MANGAJI THAKORE :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government have received representations from the State Government for additional special assistance to solve the basic problems of the cities and to implement various schemes;

(b) if so, the schematic details thereof during last two years and the current year, State-wise; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) Yes, Sir.

(b) and (c) A Statement is enclosed.